

एपलाइड इकोनामिक्स रिसर्च, नई दिल्ली द्वारा किया जा रहा अध्ययन—विकास आयुक्त (हस्तशिल्प) कार्यालय द्वारा प्रायोजित।

Interim Relief to Public Sector Employees

9139. SHRI PITAMBAR SINHA : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that the scales of pay, CCA and DA rates of certain public sector undertakings employees were last revised alongwith the Government employees with effect from January, 1973 ;

(b) whether it is also a fact that Government/autonomous bodies employees have been allowed the payment of interim relief by the Government whereas the same has been denied in case of above mentioned public sector employees ;

(c) if so, what action is being taken by Government order to pay the interim relief to public sector employees stated above ; and

(d) if, in case Industrial D.A. is forced upon such employees, what compensation Government is proposing to give to offset loss suffered/to be suffered such employees for switching over to Industrial D.A. system from the existing percentage based D.A. system ?

THE MINISTER OF THE STATE IN THE MINISTRY OF FINANCE (SHRI S. M. KRISHNA) : (a) and (b) Yes, Sir.

(c) and (d) Interim relief was sanctioned by the Government to its employees pending receipt of the report of the Fourth Pay Commission. Interim relief is not in the nature of the Dearness Allowance. Public sector enterprises are not in the purview of the Pay Commission, and therefore, the question of grant of interim relief to public sector enterprises merely on the basis of the orders issued for interim relief to Government servants does not arise. Moreover, such public sector enterprises receive allowances like House Rent Allowance at

higher rates. The Government policy is that all public enterprises should switch over to the Industrial D.A. pattern. The enterprises following the Central D.A. pattern can submit their proposals for revision of scales of pay alongwith adoption of the Industrial D.A. formula. Government is also prepared to consider fairly and objectively any proposal for interim payments pending revision of scales of pay on switch over to the Industrial D.A. on a time bound basis on the merits of each case. Such interim payments have been authorised by the Government in respect of the non-executives cadre of the enterprises viz. Food Corporation of India, Central Warehousing Corporation.

It is stated that at certain stages, Industrial D.A. rates are more advantageous than Central D.A. rates.

Rise in Rate of Withdrawal of Company Deposits

9140. SHRIMATI KRISHNA SAHI : Will the Minister of FINANCE be pleased to state :

(a) whether there has been a steep rise in the rate of withdrawal of company deposit in corporate sector during the last two months; and

(b) if so, the reasons thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) and (b) The existing data reporting system does not yield information in the manner desired. Companies are not required under law to furnish information regarding withdrawal of deposits. As per the annual survey carried out by Reserve Bank of India in 1983 of deposits collected by the Companies in the corporate sector the aggregate deposits of these companies had increased from 4188 crores at the end of March 1981 to 5491.8 crores at the end of March 1982.

Steps taken to popularise Air India

9141. SHRI RATANSINH RAJDA : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :